

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PACER SECURE SERVICES PRIVATE LIMITED**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	PACER SECURE SERVICES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	05.12.2011
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- NCT, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74920DL2011PTC228319
5. Address of the registered office & principal office (if any) of Corporate Debtor	Plot No. 62, Block C, Dwarka Vihar Kakrola- Najafgarh Road, Behind Delhi Jal Board, Najafgarh, Delhi -110043
6. Date of closure of Insolvency Resolution Process	09-06-2025
7. Liquidation commencement date of Corporate Debtor	09.06.2025 (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025), Order dated 24.07.2025 was uploaded on NCLT website on 05.08.2025.
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Parul Goyal Regn. No: IBBI/IPA-001/IP-P-02541/2021-2022/13900
9. Address and Email of the liquidator as registered with the Board	Regd. Address: B-5/24, Sector 4, Rohini, Near Vishram Chowk, Opposite Mother Divine Public School, Delhi-110085. Email: parul.aquarius@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	Address for sending claims: B-5/24, Sector 4, Rohini, Near Vishram Chowk, Opposite Mother Divine Public School, Delhi-110085. Email: cirp.pacersecure@gmail.com
11. Last date for submission of Claims	04.09.2025

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **Pacer Secure Services Pvt. Ltd.** on **09.06.2025** (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025), Order dated 24.07.2025 was uploaded on NCLT website on 05.08.2025.

The stakeholders of **Pacer Secure Services Pvt. Ltd** are hereby called upon to submit their claims with proof on or before **04.09.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms can be downloaded from IBBI website: <https://www.ibbi.gov.in/home/downloads>.

Submission of false or misleading proof of claims shall attract penalties.

Date : 06.08.2025

Place : Delhi

Sd/-
Parul Goyal

Liquidator for PACER SECURE SERVICES PRIVATE LIMITED

Regn No.: IBBI/IPA-001/IP-P-02541/2021-2022/13900 | AFA Valid Upto: 31/12/2025



Public Notice for loss of Share Certificate(s)

Notice is hereby given that the following share certificate (s) of **SYMPHONY LIMITED** have been reported lost and has applied to the company for the issue of duplicate share Certificate.

S. N.	Folio No.	Name of the holder/ purchaser(s)	Certificate No(s).	Distinctive Nos.	No. of shares
1	0005476	HARVINDER SINGH AVTAR KAUR	113779	69200351 - 0850	500
			847	33825926 - 6425	500

Any person (s) who has / have any claim in respect of the said certificate (s) should lodge such claim (s) with the share department of the Company at its Regd. Office as per address given **Symphony House, Third Floor, FP-12, TP-50, Off S.G. Highway, Ahmadabad Gujarat 380059** within **15 days** of the publication of this **NOTICE**. After which no claim will be entertained and the company will proceed to issue the duplicate share certificate (s).

Date : 06/08/2025
Place : NEW DELHI

Sd/-
NAME OF THE SHAREHOLDERS (HARVINDER SINGH) (AVTAR KAUR)

"IMPORTANT"

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pnb Housing Finance Limited REGD. OFFICE: 9th Floor, Anirban Bhawan, 22, K.G. Marg, New Delhi-110001, PH: 011-23571771, 23571772, 23765414 Website: www.pnbhousing.com

BRANCH ADDRESS: S-17, 2nd Floor, Green Park Extension, New Delhi-110016

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notices.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOUIGRP/ 0224/1216696 B.O.: Greenpark	All the legal heirs of Late Smt. Saurabh Gupta & Mrs. Priyal Gupta	Rs. 87,29,506/- (Rupees Eighty Seven Lakhs Twenty Nine Thousand Five Hundred Six Only)	01-08-2025 (Physical)	V-45, Villa No- 45, Type 1, Panchsheel Greens II, Plot No. GH - 01A, Sector 16, Noida Extn., Noida, Uttar Pradesh - 201301.

PLACE:- GREENPARK, DATE:- 05-08-2025

AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

JAGAT TRADING ENTERPRISES LIMITED
CIN: L74999DL1982PLC014411
Regd. Office: 208, Magnum House-II, Karampura Community Centre, New Delhi 110015
Website: www.jtel.co.in
Email: jagattradingenterpriseslimited@gmail.com

NOTICE

Pursuant to Provision of Regulation 47 and 29 of the SEBI (Listing Obligation and Disclosure Requirement) Regulation, 2015, that a meeting of the Board of Directors of the Company is scheduled on **Wednesday, 13th August 2025**, to inter-alia, consider Un-Audited Financial Results of the Company for the Three Months / Quarter ended 30th June, 2025. In Terms of SEBI (Prohibition of Insider Trading) Regulation, 2015 and Company's internal code for prevention of insider trading, the trading window for dealing in securities of the company will remain closed from Tuesday, July 01st, 2025, till Saturday, 16th August, 2025 (Both days inclusive).

The said notice may be accessed on the Company's website at www.jtel.co.in and may also be accessed on the MSEI website at www.msei.in.

By Order of the Board
For Jagat Trading Enterprises Limited
Sd/-
Nirmal Kumar Tapparika
Company Secretary & Compliance Officer
Dated: 06/08/2025
Place: New Delhi
ACS: 14371

Before the Central Government Northern Region Bench, Delhi in the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014 AND

In the matter of M/S AIG CONSULTING INDIA PRIVATE LIMITED having its Registered Office at Plot No. 7, Floor Ground, PKT-8 Sector-24 Near Vikas Bharti School, Rohini, North West, Delhi, India, 110085

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on SATURDAY, 31ST DAY OF MAY 2025 to enable the company to change its Registered Office from "Plot No.7, Floor Ground, PKT-8 Sector-24 Near Vikas Bharti School, Rohini, North West, Delhi, India, 110085" TO "Rahimbagh, Mahjoor Nagar Srinagar, Nowgam, Budgam- 190015". Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WINGS, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI - 110003, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: ADDRESS OF REGISTERED OFFICE: Plot No. 7, Floor Ground, PKT-8 Sector-24 Near Vikas Bharti School, Rohini, North West, Delhi, India, 110085 (Present Address)

For and on behalf of AIG CONSULTING INDIA PRIVATE LIMITED
IQRAAYOUM (DIRECTOR)
DIN: 10604300

Public Notice for loss of Share Certificate(s)

Notice is hereby given that the following share certificate(s) of **JSW STEEL LIMITED** have been reported lost and has applied to the company for the issue of duplicate share Certificate.

S. N.	Folio No.	Name of the holder/ purchaser(s)	Certificate No(s).	Distinctive Nos.	No. of shares
1	JSW0713699	RAVINDER KUMAR	2443193	2381204651 - 5650	1000

Any person (s) who has / have any claim in respect of the said certificate (s) should lodge such claim (s) with the share department of the Company at its Regd. Office as per address given **JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India - 400051** within **15 days** of the publication of this **NOTICE**. After which no claim will be entertained and the company will proceed to issue the duplicate share certificate (s).

Date : 06/08/2025
Place : NEW DELHI

Sd/-
NAME OF THE SHAREHOLDERS (RAVINDER KUMAR)

HDFC BANK Department for Special Operations :
HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

POSSESSION NOTICE (Symbolic) (for immovable property) [rule 8(1)]

Whereas, The undersigned being authorized officer of HDFC BANK LIMITED having its Registered Office at Bank House, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013 and having one of its office at Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, Delhi - 110002 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3, of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on 15-Feb-2023 u/s 13(2) of the captioned Act, calling upon the Borrower **M/s Klarke Facility Management Pvt. Ltd.**, a Pvt Ltd Company having Office at B-212, Rajnigandha Appt., GT Road, Sahibabad, Ghaziabad, UP-201005, Directors/ Guarantees/mortgages namely Klarke Facility Management Pvt. Ltd, Ashish Tiwari, Amit Tiwari and Ashish Tiwari to repay the amount mentioned in the notice being Rs. 4,58,91,278.40 (Rupees Four Crore Fifty Eight Lakh Ninety One Thousand Two Hundred Seventy Eight and paisa forty Only) as on 31.01.2023 together with interest thereon within 60 days from the date of receipt of the said notice. The borrower, guarantor(s) and mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower, guarantor(s) and mortgagor(s) and the public in general that the undersigned being the Authorized Officer of HDFC Bank Limited has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 9 of the said rule on the date and time as mentioned herein below. The borrower, guarantor(s) & mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned property and any dealing with the property will be subject to the charge of the HDFC Bank Limited for an amount mentioned above together with interest thereon. The Borrower / Guarantor(s) / Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of property	Date of Possession
Location- Residential Flat No. A-182, Sector - I, Pocket-A, Shalabadi Nagar, Meerut, U.p. 250001. Area- (250 sq. mts.) Bounded as: East: 10 meter thereaffer 9 mtr. Wide road, West: 10 meter thereaffer Plot No. A-150, North: 25 meter thereaffer Plot No. A-181, South: 25 meter thereaffer Plot No. A-183	5th August 2025

Place: Meerut, Date: 05-Aug-2025

Authorised Officer, HDFC Bank Ltd.

Panafic Industrials Limited
Regd. Office: 23, II Floor, North West Avenue, Club Road, West Punjabi Bagh, New Delhi-110026
CIN: L45202DL1985PLC019746
Ph.011-25223461
E: panafic.industrials@gmail.com, W: www.panaficindustrialsltd.in

Special Window for Re-lodgement of Transfer Requests of Financial Shares

Pursuant to SEBI circular No. SEBI/HO/MIRSD/MIRSD-PoD/PIR/2025/97 dated July 02, 2025, the Company is pleased to offer a one-time special window for physical shareholders to submit re-lodgement requests for the transfer of shares. This Special Window is open from 7th July, 2025 to 6th January, 2026 and is especially applicable to cases where the original share transfer requests were lodged prior to 1st April 2019 and were returned or rejected due to deficiencies in documentation, process or any other reason. The shares re-lodged for transfer will be processed only in dematerialised form during this window. Eligible shareholders may submit their transfer requests alongwith the requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent (RTA) at Skyline Financial Services Private Limited, D-153/A, I Floor, Okhla Industrial Area, Phase-I, New Delhi - 110020 (Tel: 011-26812682-83) or email: admin@skylinertn.com.

For Panafic Industrials Limited
Sd/-
Sarita Gupta
Managing Director
DIN: 00113099

Place : New Delhi
Date : 05.08.2025

M.K. EXIM (INDIA) LIMITED
Regd. Office: G-1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur-302022
CIN NO.: L63040RJ1992PLC007111
E-mail: csmkexim@gmail.com, Website: www.mkexim.com

SAKSHAM NIVESHAK
Campaign for updating of KYC and Other details

Pursuant to "Saksham Niveshak" 100 days campaign by the Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs (MCA), Government of India, the Company brings into kind notice to the Shareholders of the Company that the IEPFA has taken initiative for updating KYC and other details of the shareholders and Shareholder engagement to prevent transfer of Unclaimed / Unpaid Dividends to IEPF. In this connection, the Company requests the shareholders to update their KYC and other details, if not done. The dividend already declared to be declared by the Company will then be directly credited to their respective accounts, at the same time the transfer of shares to the IEPF Authority can be avoided, due to non-claiming the dividends for a consecutive period of seven years. Shareholders are requested to kindly update the KYC and other Details with Company or RTA and claim the unpaid/unclaimed dividend of FY 2023-24 as per the list available on Company's website <https://www.mkexim.com/investor5.html>.

To updated the KYC and other details, the shareholders are requested to visit company web link <https://mkexim.com/investor1.html> for downloading the requisite forms, fill them and along with necessary profile and/or documents submit those either to the Company or to the RTA at the following address:

Company	RTA
The Company Secretary, M.K.EXIM (INDIA) LIMITED, G/150, GARMENT ZONE, E.P.I.P., SITAPURA TONK ROAD, JAIPUR-302022 RAJASTHAN, (INDIA) Tel No.: +91-141-3937501 E-mail: csmkexim@gmail.com	BEETAL Financial & Computer Services Pvt Ltd. BEETAL House, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi - 110062 Tel No.: 011-42359000-09 Email: beetalra@gmail.com

For M.K. Exim (India) Limited
Sd/-
Bhavna Giamalani
Company Secretary & Compliance Officer

UMMEED HOUSING FINANCE PVT. LTD
Registered office at : Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
CIN: U64900HR2016PTC057984

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002) (54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice. The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINANCE PVT. LTD. For the amount specified therein with further interest, costs and Charges from respective dates thereon until full payment. The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

S No.	Name and Address of the Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Symbolic Possession Date
1.	1. Deepak Kashyap S/o Krishna Pal (Borrower) 2. Akash Kashyap S/o Krishna Pal (Co-Borrower) 3. Deepa Devi W/o Deepak Kashyap (Co-Borrower) All Above Residing At: Gupta Market, Muradgram Pur Puri, Muradnagar, Ghaziabad, Uttar Pradesh-201206 Loan No. LXA5H04222-230023731 Loan Agreement Date- 29-Mar-2023 Loan Amt. Rs. 11,10,000/-	12-May-25	04-AUG-2025
	Amount Due In Rs. Rs. 10,84,434/- (Rupees Ten Lacks Eighty Four Thousand Four Hundred Thirty Four Only) As On 12-May-2025 + Further Interest And Other Charges From 13-May-2025		
	Details Of The Secured Asset:- All That Part And Parcel Of Property Having Area Measuring 97.55 Sq. Yrds. i.e 81.56 Mtrs. Out Of Khasra No. 451 Mi. Situated In The Village Of Muradgrampur, Puri, Pargana, Jalaalabad & Tehsil Mohi Nagar, Distt. Ghaziabad, U.p., Bounded As:- North- Others House, South-Rasta 12' Ft. Wide, East- House Of Saroj, West- Rasta 12' Ft. Wide.		
2.	1. Devindra S/o Shyam Veer Singh (Borrower) 2. Tej Pal Singh S/o Shyam Beer Singh (Co-Borrower) 3. Seema Kumari W/o Devindra (Co-Borrower) All Above Residing At- D3 259 Nand Nagari East Delhi, Delhi-110093 Also At- B-4/189, Nand Nagri, Delhi-110093 Loan No. LXLX02923-240028032 Loan Agreement Date- 28-Aug-2023 Loan Amt. rs. 12,60,000/-	12-May-25	02-AUG-2025
	Amount Due In Rs. Rs. 12,98,367/- (Rupees Twelve Lacks Ninety Eight Thousand Three Hundred Sixty Seven Only) As On 12-May-2025 + Further Interest And Other Charges From 13-May-2025		
	Details Of The Secured Asset:- All That Part And Parcel Of Property Having Area Measuring 50 Sq. Yrds. i.e. 41.90 Sq. Mtrs., Built-Up First Floor Without Right To Rights, Bearing Property No. C-269, Out Of Khasra No. 377, Situated At Village Ghonda, Gujran Khadar In The Abadi Of C Block, Gali No. 11, Bhajanpura, Ilaga Shahdara, Delhi-110053, Bounded As:- East-Property No. C-269, West-Property No. C-268, North-Property Of Other, South-Gali 11 Feet Wide.		

Date: 06-Aug-2025
Place: Gurugram, Haryana

Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055701
Ummeed Housing Finance Pvt. Ltd

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government

North Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/s Akshamaala Solutions Private Limited having its registered office at 1852, Sector-B Pocket-1, Vasant Kunj, South West Delhi, New Delhi, Delhi, India, 110070

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 18/07/2025 to enable the company to change its Registered Office from the "NCT of Delhi" to "State of Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Northern Region B-2 Wing, 2nd floor, Pt. Deendayal Anandiyaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:-
1852, Sector-B Pocket-1, Vasant Kunj, South West Delhi, New Delhi, Delhi, India, 110070

For & on behalf of Akshamaala Solutions Private Limited
Amit Sinha
Director
DIN: 03091863

Date: 05/08/2025
Place: New Delhi

DMI HOUSING FINANCE PRIVATE LIMITED
Registered Office: Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi-110002, T-81 11 4120444 F-81 11 4120444
Email: dmihousingfinance.in 0559233DL2011PTC1216373

[See rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas the undersigned being the Authorized Officer of DMI Housing Finance Private Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act 2002 and in the exercise of power conferred under section 13(12) read with rule 8 & 9 of the Securities Interest (Enforcement) Rules 2002, issued a Demand Notice dated 30th April 2025 calling upon the Borrowers **LOKESH KUMAR S/O BISHAMBER SINGH AND RAVITA W/O LOKESH KUMAR (Co-Borrower)** (Loan A/No. L0S2023120002784) to repay the amount mentioned in the Notice being Rs. 26,14,192/- (Rupees Twenty-Six Lakh Fourteen Thousand One Hundred and Ninety-Two Only) as on 29th April 2025 within 60 days from the Date of receipt of the said notice.

The borrower failed to repay the amount. Notice is hereby given to the borrower and the Public in general that undersigned has taken possession of the Property described herein below in exercise of power conferred on him under Section 13(4) of the said Act Read with Rule 8 of the said rule on this 1st day of August of the year 2025.

The power and the public in general hereby cautioned not to deal with the Property and any Dealings with the Property will be subject to the charges of DMI Housing Finance Private Limited for an amount as mentioned herein under with interest thereon

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the Property Bearing Plot / Plot / House No. "EK KITA PLOT, DAR KHEWAT NO. 1170, KHASRA NO. 98/4 (7-8), 5/1 (5-11), 5/2 (2-9), KITE-3 RAKBA 15 KANAL 8 MARLE KA 20/2772 BHAAQ BAKDAR RAKBA 2 MARLE 2 SARSAI YANI 67 Sq. Yds. LAGBHAG, WAKA PATI MAKHODUMJAADGAAN PANIPAT, ANDAR SEEMA NAGAR NIGAM PANIPAT, DAR ABADI DURGA KANAR, PANIPAT, HARYANA 132103". Bounded as follows:- On the North: by Other Owner, On the South: by Other Owner, On the East: by Rasta, On the West: by Other Owner

Sd/- Authorized Officer
Date: 04-08-2025 Place: Panipat, Haryana DMI Housing Finance Private Limited

CAN FIN HOMES LTD
C-18, Param Plaza, RDC Ghaziabad, 201001, Contact: 0120-4086097, 7625079135
E-mail: ghaziabad@canfinhomes.com, CIN: L8510KA1987PLC008699

Appendix - IV - A [See proviso to rule 8(6)]
Sale Notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd. Ghaziabad Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 10.09.2025 for recovery of Rs. 25,41,981/- (Rupees Twenty Five Lakhs Forty One Thousand Nine Hundred Eighty One only) due to Can Fin Homes Ltd. from Mr. Pawan S/o Mr. Munesh Chandra Sharma and Mrs. Pooja Sharma W/o Pawan (Borrowers) and Mr. Jitender Kumar S/o Harkesh Singh Tyagi (Guarantor), as on 05.08.2025, together with further interest and other charges thereon. The reserve price will be Rs. 27,40,000/- (Rupees Twenty Seven Lakhs Forty Thousand Only) and the earnest money deposit will be Rs. 2,74,000/- (Rupees Two Lakh Seventy Four Thousand Only).

(Description of the immovable property)

House No. 72, Khasra No. 341, Shiv Enclave Phase - 2, Village Mohiudindpur Hishali, Muradnagar Distt. Ghaziabad, Uttar Pradesh 201006, Bounded By: East: Plot No. 75, West: Road 20 Feet wide, North: Plot No. 73, South: Plot No. 71.

Known encumbrances if any: NIL

The detailed terms and condition of sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/Search/Auction.aspx>).

Link for participating in e-auction: www.bankeuctionwizzard.com
Date: 05.08.2025 Place: Ghaziabad Sd/- Authorized Officer, Can Fin Homes Ltd.

FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF PACER SECURE SERVICES PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	PACER SECURE SERVICES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	05.12.2011
3. Authority under which Corporate Debtor is incorporated/Registered	Registrar of Companies- NCT, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74920DL2011PTC28319
5. Address of the registered office & principal office (if any) of Corporate Debtor	Plot No. 62, Block C, Dwarka Vihar Kakrola- Najafgarh Road, Behind Delhi Jal Board, Najafgarh, Delhi - 110043
6. Date of closure of Insolvency Resolution Process	09-06-2025
7. Liquidation commencement date of Corporate Debtor	09-06-2025 (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025, Ordered dated 24.07.2025 was uploaded on NCLT website on 05.08.2025.
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Parul Goyal Regn. No.: IBS/IPA-001/PP-P-02541/2021-2022/13900
9. Address and Email of the liquidator as registered with the Board	Regd. Address: B-5/24, Sector 4, Rohini, Near Vishram Chowk, Opposite Mother Divine Public School, Delhi-110085. Email: parul.aquarius@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	Address for sending claims: B-5/24, Sector 4, Rohini, Near Vishram Chowk, Opposite Mother Divine Public School, Delhi-110085. Email: cirp.pacersecure@gmail.com
11. Last date for submission of Claims	04.09.2025

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **PACER SECURE SERVICES PVT. LTD.** on 09.06.2025 (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025, Ordered dated 24.07.2025 was uploaded on NCLT website on 05.08.2025).

The stakeholders of **PACER SECURE SERVICES PVT. LTD.** are hereby called upon to submit their claims with proof on or before 04.09.2025, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in form, by post or by electronic means. The claim forms can be downloaded from IBSI website: <https://www.ibsi.gov.in/home/downloads>.

Submission of false or misleading proof of claims shall attract penalties.

Date : 06-08-2025
Place : Delhi

Liquidator for PACER SECURE SERVICES PRIVATE LIMITED
Regn No.: IBS/IPA-001/PP-P-02541/2021-2022/13900 | AFA Valid Upto: 31/12/2025

Form No.3 [See Regulation-15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor, SCO 33-34-45 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS BE BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAXACT, 1961.
RC/1027/2023 14-07-2025

PUNJAB NATIONAL BANK
Versus
M/S VIVA D MOHIT INTERNATIONAL

To,
(CD 1) **M/S VIVA D MOHIT INTERNATIONAL**
AT PLOT NO. 71, SECTOR 18, Gurgaon, HARYANA-122015
(CD 2) **SMT. RUCHI DAWAR WIFE OF SH. MOHIT KUMAR ARORA,**
PARTNER, M/S VIVA D MOHIT INTERNATIONAL R/O B1 A/4, DLF CITY, PHASE I, GURUGRAM -122002 HARYANA.
Also At: SMT. RUCHI DAWAR WIFE OF MOHIT KUMAR ARORA R/O A-13/34, DLF PHASE I GURGAON - 122002 HARYANA.
(CD 3) **SHRI MOHIT KUMAR ARORA SON OF SH. MUKESH KUMAR ARORA,**
PARTNER, M/S VIVA D MOHIT INTERNATIONAL R/O B1 A/4, DLF CITY, PHASE I, GURUGRAM -122002 HARYANA.
(CD 4) **SMT. AMITA ARORA WIFE OF SHRI MUKESH KUMAR ARORA,**
PARTNER, M/S VIVA D MOHIT INTERNATIONAL R/O B1 A/4, DLF CITY, PHASE I, GURUGRAM -122002 HARYANA.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/648/2023 an amount of Rs 3878005.54 (Rupees Thirty Eight Lakhs Seventy Eight Thousand Five and Paise Fifty Four Only) along with pendente lite and future interest @ 8 % Simple Interest Yearly w.e.f. 06/04/2023 till realization and costs of Rs 41005 (Rupees Forty One Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

You are hereby directed to pay the above sum within 15 days of the receipts of the Due to Banks and Financial Institutions Act, 1993 and Rules there under, which the recovery shall be made in accordance with the Recovery of Debts

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 26/09/2025 at 10:30 AM for further proceedings.

3. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All Costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 14/07/2025
ADVOCATE: KRISHAN KUMAR (PUBLICATION)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

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